

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 02/85
DATED 18.04.2019 held on 25.04.2019

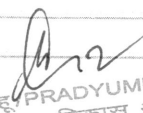
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.02/85 dated 18.04.2019 of Norms Committee-VI for the year 2019-20 was held on 25.04.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri S.Kipgen, Deputy DGFT	DGFT
4	Shri PradyumnaSahu, FTDO	DGFT

Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810134063	Defer Date:


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 Udyog Bhawan, New Delhi

:01/85/050/00167/AM15/	:08/24/040/00342/AM15/	16.12.2014	30.05.2019
Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. However, their comments are still awaited. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 30.05.2019			

Case No.: 102/21/85-ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00296/AM19/	RLA File :07/24/040/00021/AM16/	Lic.No/Date: 0710108311 03.06.2015	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 103/21/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00297/AM19/	RLA File :02/24/040/00069/AM16/	Lic.No/Date: 0210206032 31.07.2015	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Kolkata was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kolkata to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 104/21/85-ALC3/2018	Party Name: MOUNT SAHIYA	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date: 1010059224 31.07.2015	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 19/21/85-ALC3/2018	Party Name: IRIS PRODUCTS PVT. LTD.	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date: 0810135918	Defer Date:

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:01/85/050/00213/AM19/	:08/24/040/00154/AM16/	21.08.2015	30.05.2019
Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 105/21/85-ALC3/2018	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	Defer Date: 30.05.2019
6 Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Defer Date: 30.05.2019
7 Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee also decided to ask RA to inform whether the AA was issued on repeat basis.			
The case stands deferred to 30.05.2019.			

Case No.: 106/21/85-ALC3/2018	Party Name:EICL LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00300/AM19/	RLA File :53/24/040/00015/AM16/	Lic.No/Date:5310018548 03.12.2015	Defer Date: 30.05.2019
8 Decision : NC considered the case as per agenda and noted that RA Trivandrum was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Trivandrum to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 107/21/85-ALC3/2018	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:1010059347	Defer Date:

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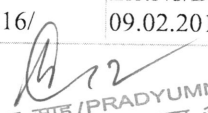
:01/85/050/00301/AM19/	:10/24/040/00086/AM16/	18.12.2015	30.05.2019
Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 1/16/85-ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e, MoFPI and their comments is still awaited. The Committee therefore, decided to request MoFPI to expedite the comments.			
The case stands deferred to 30.05.2019.			

Case No.: 57/21/85-ALC3/2018	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 8/21/85-ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00202/AM19/	RLA File :10/24/040/00105/AM16/	Lic.No/Date:1010059404 09.02.2016	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 9/21/85-ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00203/AM19/	RLA File :10/24/040/00104/AM16/	Lic.No/Date:1010059405 09.02.2016	Defer Date: 30.05.2019


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 Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 33/21/85-ALC3/2018	Party Name:NIRMITI PRECISION PVT.LTD.	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00227/AM19/	RLA File :31/83/040/00154/AM16/	Lic.No/Date:3110065947 12.02.2016	Defer Date: 30.05.2019

- 14 **Decision :** NC considered the case as per agenda and noted that RA Pune was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Pune to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 2/21/85-ALC3/2018	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00196/AM19/	RLA File :05/23/040/00482/AM16/	Lic.No/Date:0510397674 19.02.2016	Defer Date: 30.05.2019

- 15 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e, MoFPI and their comments is still awaited. The Committee therefore, decided to request MoFPI to expedite the comments.

The case stands deferred to 30.05.2019.

Case No.: 111/21/85-ALC3/2018	Party Name:B FOURESS PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00305/AM19/	RLA File :07/24/040/00398/AM16/	Lic.No/Date:0710109476 07.03.2016	Defer Date: 30.05.2019

- 16 **Decision :** NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 112/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00306/AM19/	RLA File :07/24/040/00413/AM16/	Lic.No/Date:0710109538 18.03.2016	Defer Date: 30.05.2019

Decision : NC considered the case as per agenda and noted that RA Bangalore was

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Directorate General of Foreign Trade
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requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 10/21/85- ALC3/2018	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00204/AM19/	RLA File :09/24/040/00098/AM17/	Lic.No/Date:0910063727 01.06.2016	Defer Date: 30.05.2019
18 Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 11/21/85- ALC3/2018	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00205/AM19/	RLA File :09/24/040/00097/AM17/	Lic.No/Date:0910063728 01.06.2016	Defer Date: 30.05.2019
19 Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 43/21/85- ALC3/2018	Party Name:20 MICRONS LTD.	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date: 30.05.2019
20 Decision : NC considered the case as per agenda and noted that RA Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Vadodara to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 12/21/85- ALC3/2018	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
21 HQ File :01/85/050/00206/AM19/	RLA File :10/24/040/00021/AM17/	Lic.No/Date:1010059517 20.06.2016	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Kochi was requested			

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Directorate General of Foreign Trade
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to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 29/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00223/AM19/	RLA File :10/24/040/00026/AM17/	Lic.No/Date:1010059521 29.06.2016	Defer Date: 30.05.2019
22 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 47/21/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00241/AM19/	RLA File :07/24/040/00145/AM17/	Lic.No/Date:0710110094 15.07.2016	Defer Date: 30.05.2019
23 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 38/21/85- ALC3/2018	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00232/AM19/	RLA File :09/24/040/00176/AM17/	Lic.No/Date:0910063979 25.07.2016	Defer Date: 30.05.2019
24 Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 13/21/85- ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
25 HQ File :01/85/050/00207/AM19/	RLA File :07/24/040/00116/AM17/	Lic.No/Date:0710110166 28.07.2016	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was			

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requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 14/21/85- ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00208/AM19/	RLA File :07/24/040/00088/AM17/	Lic.No/Date:0710110167 28.07.2016	Defer Date: 30.05.2019
26 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 15/21/85- ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00209/AM19/	RLA File :07/24/040/00087/AM17/	Lic.No/Date:0710110168 28.07.2016	Defer Date: 30.05.2019
27 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 90/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date: 30.05.2019
28 Decision : NC considered the case as per agenda and decided to forward the application of the firm to the Technical Authority, i.e., MoFPI for examination and comments.			
The case stands deferred to 30.05.2019.			

Case No.: 16/21/85- ALC3/2018	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00210/AM19/	RLA File :10/24/040/00053/AM17/	Lic.No/Date:1010059604 08.09.2016	Defer Date: 30.05.2019
29 Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited.			

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The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 17/21/85- ALC3/2018	Party Name: NADHEEM SPICES AND INDUSTRIES	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00211/AM19/	RLA File :10/24/040/00062/AM17/	Lic.No/Date:1010059615 21.09.2016	Defer Date: 30.05.2019
30 Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 18/21/85- ALC3/2018	Party Name: EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00212/AM19/	RLA File :10/24/040/00069/AM17/	Lic.No/Date:1010059625 07.10.2016	Defer Date: 30.05.2019
31 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 65/21/85- ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00259/AM19/	RLA File :07/24/040/00229/AM17/	Lic.No/Date:0710110554 21.10.2016	Defer Date: 30.05.2019
32 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 44/21/85- ALC3/2018	Party Name: JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date:3410042662 10.11.2016	Defer Date: 30.05.2019
33 Decision : NC considered the case as per agenda and noted that RA Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited.			

प्रद्युम्न साहू / PRADYUMNA SAHU
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Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The Committee therefore, decided to request RA, Vadodara to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 108/21/85- ALC3/2018	Party Name: QUADRAGEN VETHEALTH PVT LTD	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00302/AM19/	RLA File :07/24/040/00304/AM17/	Lic.No/Date: 0710110849 27.12.2016	Defer Date: 30.05.2019
34 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 109/21/85- ALC3/2018	Party Name: DANISH STEEL CLUSTER PVT LTD	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00303/AM19/	RLA File :07/24/040/00324/AM17/	Lic.No/Date: 0710110899 04.01.2017	Defer Date: 30.05.2019
35 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 72/21/85- ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00266/AM19/	RLA File :07/24/040/00271/AM17/	Lic.No/Date: 0710111016 23.01.2017	Defer Date: 30.05.2019
36 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 110/21/85- ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00304/AM19/	RLA File :07/24/040/00355/AM17/	Lic.No/Date: 0710111058 02.02.2017	Defer Date: 30.05.2019
37 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited.			

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Udyog Bhawan, New Delhi

The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 20/21/85-ALC3/2018	Party Name: KURUWA ENTERPRISES	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date: 30.05.2019
38 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 21/21/85-ALC3/2018	Party Name: GALAXY PENCILS MFG. CO.	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00215/AM19/	RLA File :31/83/040/00164/AM17/	Lic.No/Date:3110066592 17.02.2017	Defer Date: 30.05.2019
39 Decision : NC considered the case as per agenda and noted that RA Pune was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Pune to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 113/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	Defer Date: 30.05.2019
40 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 114/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date: 30.05.2019
41 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited.			

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The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 21/3/85- ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date: 30.05.2019
42	Decision : NC considered the case as per agenda and noted that the firm was requested to furnish a clear copy of the reply to the Technical Authority, i.e, CIBA for examination and comments which is still awaited from the firm. The Committee therefore, decided to request the firm to furnish a clear copy of the reply immediately to the Technical Authority. The case stands deferred to 30.05.2019.		

Case No.: 24/21/85- ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00218/AM19/	RLA File :07/24/040/00010/AM18/	Lic.No/Date:0710111424 20.04.2017	Defer Date: 30.05.2019
43	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.		

Case No.: 22/21/85- ALC3/2018	Party Name:STANLEY OEM SOFAS LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00216/AM19/	RLA File :07/24/040/00027/AM18/	Lic.No/Date:0710111544 04.05.2017	Defer Date: 30.05.2019
44	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.		

Case No.: 23/21/85- ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
45	HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017
	Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the		

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Udyog Bhawan, New Delhi

application for examination and fixation of norms. The reply of the CLA Delhi is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.:25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date: 30.05.2019
46 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date: 30.05.2019
47 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:27/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00221/AM19/	RLA File :07/24/040/00079/AM18/	Lic.No/Date:0710111757 14.06.2017	Defer Date: 30.05.2019
48 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:28/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
49 HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the			

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Udyog Bhawan, New Delhi

application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 89/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date: 30.05.2019
50 Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 56/21/85- ALC3/2018	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00250/AM19/	RLA File :08/24/040/00105/AM18/	Lic.No/Date:0810140736 28.07.2017	Defer Date: 30.05.2019
51 Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 30/21/85- ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00224/AM19/	RLA File :07/24/040/00123/AM18/	Lic.No/Date:0710112008 10.08.2017	Defer Date: 30.05.2019
52 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 88/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
53 HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date:1010059794 16.08.2017	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the			

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application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 30.05.2019.

54	Case No.: 21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that reply of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments is still awaited. The Committee decided to request them to expedite their comments.				
The case stands deferred to 30.05.2019.				

55	Case No.: 58/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date:0710112288 23.10.2017	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.				
The case stands deferred to 30.05.2019.				

56	Case No.: 32/21/85-ALC3/2018	Party Name:SARK SPICE PRODUCTS PVT.LTD.	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00226/AM19/	RLA File :10/24/040/00034/AM18/	Lic.No/Date:1010059824 01.11.2017	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.				
The case stands deferred to 30.05.2019.				

57	Case No.: 10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Approved
	HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA of the firm on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs;				

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Export Item

Valerian Extract NLT 0.90%	1.00 Kg.
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Import Item

Valerian Roots	0.80 Kg.
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(Average content of Active Ingredient in Valerian Roots is 1.25%)

RA may take suitable consequential action accordingly.

Case No.: 35/21/85- ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date:0510405050 22.12.2017	Defer Date: 30.05.2019
58 Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 64/21/85- ALC3/2018	Party Name:TE CONNECTIVITY INDIA PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00258/AM19/	RLA File :07/24/040/00228/AM18/	Lic.No/Date:0710112626 03.01.2018	Defer Date: 30.05.2019
59 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 36/21/85- ALC3/2018	Party Name:THARAKAN AND COMPANY	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00230/AM19/	RLA File :10/24/040/00051/AM18/	Lic.No/Date:1010059867 09.01.2018	Defer Date: 30.05.2019
60 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.			
The case stands deferred to 30.05.2019.			

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Case No.: 115/21/85-ALC3/2018	Party Name: DANISH STEEL CLUSTER PVT LTD	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	Defer Date: 30.05.2019
61 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 95/21/85-ALC3/2018	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date: 30.05.2019
62 Decision : NC considered the case as per agenda and noted that hard copy of the application has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The case stands deferred to 30.05.2019.			

Case No.: 37/21/85-ALC3/2018	Party Name: HERBOCHEM	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00231/AM19/	RLA File :09/24/040/00595/AM18/	Lic.No/Date:0910066030 07.03.2018	Defer Date: 30.05.2019
63 Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 116/21/85-ALC3/2018	Party Name: PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date: 30.05.2019
64 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

65 Case No.: 40/21/85-	Party Name: APOZEM	Meet No/Date: 2/85-	Status: Deferred
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प्रमुख सचिव, पर्यायुष्मना साहु
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC3/2018	NATURALS PRIVATE LIMITED	ALC3/2019 18.04.2019	
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date:0710113232 04.05.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 55/21/85- ALC3/2018	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date: 30.05.2019
66	Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.		
The case stands deferred to 30.05.2019.			

Case No.:42/21/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date: 30.05.2019
67	Decision : NC considered the case as per agenda and noted that RA Pune was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Pune to expedite the reply.		
The case stands deferred to 30.05.2019.			

Case No.:41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date: 30.05.2019

68 **Decision :** NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply.

The case stands deferred to 30.05.2019.

69	Case No.:45/21/85-	Party Name:BIO-GEN	Meet No/Date:2/85-	Status:Deferred
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प्रद्युम्न साहू / PRADYUMN SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार मंत्रालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

ALC3/2018	EXTRACTS PVT LTD	ALC3/2019 18.04.2019	
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:60/21/85- ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:48/21/85- ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:61/21/85- ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.			
The case stands deferred to 30.05.2019.			

73 Case No.:49/21/85-	Party Name:STONEMEN	Meet No/Date:2/85-	Status:Deferred
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प्रदेशीय साहस/PRADYUMNA SAHSA
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC3/2018	CRAFTS INDIA (P) LTD	ALC3/2019 18.04.2019	
HQ File :01/85/050/00243/AM19/	RLA File :06/24/040/00027/AM19/	Lic.No/Date:0610038970 06.09.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Kanpur was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kanpur to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:50/21/85-ALC3/2018	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00244/AM19/	RLA File :08/24/040/00202/AM19/	Lic.No/Date:0810143411 07.09.2018	Defer Date: 30.05.2019

74 **Decision :** NC considered the case as per agenda and noted that RA Ahmedabd was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.:51/21/85-ALC3/2018	Party Name:BIO EXTRACT,	Meet No/Date:2/85-ALC3/2019 18.04.2019	Approved
HQ File :01/85/050/00245/AM19/	RLA File :07/24/040/00118/AM19/	Lic.No/Date:0710113847 14.09.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA of the firm on the basis of the comments of the Technical Authority, i.e., Tech.2 (With 1% loss on Pro-rata basis) allowing the following inputs;

75

Export Item	
Marigold Extract (Lutein 20% oil) (Lutein 20) Solvent NMT 5 PPM	1.00 Kg.

Import Item	
Marigold Oleoresin (Lutein 22.5%)	0.90 Kg.

RA may take suitable consequential action accordingly.

Case No.:52/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
76	HQ File :01/85/050/00246/AM19/	RLA File :10/24/040/00043/AM19/	Lic.No/Date:1010060030 17.09.2018
Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for			

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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 59/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date:6110001542 17.09.2018	Defer Date: 30.05.2019
77 Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.:53/21/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Approved
HQ File :01/85/050/00247/AM19/	RLA File :09/24/040/00286/AM19/	Lic.No/Date:0910066676 17.09.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA of the firm on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;			
Export Item			
As per the application S.no.1 to 24		As applied for	
78 Import Item			
Steel Wire of Rel. Dia		1.067 Kg/Kg content on export product	
Thermo Bonded Wadding 8mm 300 GSM		1.05 Kg/Kg content on export product	
Felt (Rel. GSM) 3 to 6 mm stiff/soft		1.05 Kg/Kg content on export product	
Hot Melt Glue Adhesive		1.05 Kg/Kg content on export product	
LDPE Bags		Nett + 1% Wastage	
STD Polyol 300 MW		0.676 Kg/Kg of PU foam content on export	
Toluene Di Isocyanate		0.363 Kg/Kg of PU foam content on export	
RA may take suitable consequential action accordingly.			

Case No.: 62/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date: 30.05.2019
79 Decision : NC considered the case as per agenda and noted that RA Bangalore was			

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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 30.05.2019.

80	Case No.: 63/21/85- ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00257/AM19/	RLA File :09/24/040/00320/AM19/	Lic.No/Date:0910066746 12.10.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., DIPP and their comments is awaited. The Committee decided to request DIPP to expedite their comments.				
The case stands deferred to 30.05.2019.				

81	Case No.: 6/18/85- ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00168/AM19/	RLA File :13/24/040/00113/AM19/	Lic.No/Date:1310049120 05.11.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 12.02.2019 followed by a reminder on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 30.05.2019.				

82	Case No.: 68/21/85- ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00262/AM19/	RLA File :04/24/040/00166/AM19/	Lic.No/Date:0410164857 08.11.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Chennai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Chennai to expedite the reply.				
The case stands deferred to 30.05.2019.				

83	Case No.: 69/21/85- ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00263/AM19/	RLA File :09/24/040/00389/AM19/	Lic.No/Date:0910066839 14.11.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., DIPP and their comments is awaited. The Committee decided to request DIPP to expedite their comments.				

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

The case stands deferred to 30.05.2019.

Case No.: 70/21/85- ALC3/2018	Party Name: SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date: 30.05.2019
84 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 78/21/85- ALC3/2018	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00272/AM19/	RLA File :03/94/040/00720/AM19/	Lic.No/Date:0310825174 22.11.2018	Defer Date: 30.05.2019
85 Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 2/18/85- ALC3/2018	Party Name: NATURAL HERBS & FORMULATIONS	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00164/AM19/	RLA File :61/24/040/00019/AM19/	Lic.No/Date:6110001567 28.11.2018	Defer Date: 30.05.2019
86 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.02.2019 followed by a reminder on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 30.05.2019.			

Case No.: 73/21/85- ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 2/85- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date: 30.05.2019
87 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments.			
The case stands deferred to 30.05.2019.			

प्रद्युम्न सह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

88	Case No.: 74/21/85-ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The case stands deferred to 30.05.2019.				

89	Case No.: 75/21/85-ALC3/2018	Party Name: M R AGRO INDUSTRIES	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00269/AM19/	RLA File :08/24/040/00243/AM19/	Lic.No/Date:0810144016 03.12.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply. The case stands deferred to 30.05.2019.				

90	Case No.: 15/18/85-ALC3/2018	Party Name: INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00177/AM19/	RLA File :05/23/040/00390/AM19/	Lic.No/Date:0510408789 05.12.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.02.2019 followed by a reminder on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to wait for the reply of the firm. The case stands deferred to 30.05.2019.				

91	Case No.: 11/18/85-ALC3/2018	Party Name: DINESH SARAOGI	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00173/AM19/	RLA File :02/24/040/00129/AM19/	Lic.No/Date:0210208849 13.12.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.02.2019 followed by a reminder on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to wait for the reply of the firm. The case stands deferred to 30.05.2019.				

92	Case No.: 76/21/85-ALC3/2018	Party Name: SUPERHOUSE LIMITED	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status: Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार मन्त्रालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00270/AM19/	RLA File :06/24/040/00053/AM19/	Lic.No/Date:0610039065 17.12.2018	Defer Date: 30.05.2019
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Decision : NC considered the case as per agenda and noted that RA Kanpur was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kanpur to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 77/21/85- ALC3/2018	Party Name:KANGAROO HEALTH CARE	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
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HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	Defer Date: 30.05.2019
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93 **Decision :** NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 17/18/85- ALC3/2018	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
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HQ File :01/85/050/00179/AM19/	RLA File :31/83/040/00147/AM19/	Lic.No/Date:3110067259 19.12.2018	Defer Date: 30.05.2019
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94 **Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to remind the firm to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 79/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
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HQ File :01/85/050/00273/AM19/	RLA File :10/24/040/00079/AM19/	Lic.No/Date:1010060090 21.12.2018	Defer Date: 30.05.2019
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95 **Decision :** NC considered the case as per agenda and noted that RA Kochi was requested Kto furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 30.05.2019.

Case No.: 80/21/85- ALC3/2018	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
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HQ File :01/85/050/00274/AM19/	RLA File :03/95/040/00993/AM19/	Lic.No/Date:0310825941 26.12.2018	Defer Date: 30.05.2019
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प्रद्युम्न साहू/PRADYUMNA SAHU
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.

The case stands deferred to 30.05.2019.

97	Case No.: 5/21/85-ALC3/2018	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00199/AM19/	RLA File :05/23/040/00420/AM19/	Lic.No/Date:0510409099 27.12.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.				
The case stands deferred to 30.05.2019.				

98	Case No.: 18/18/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00180/AM19/	RLA File :31/83/040/00153/AM19/	Lic.No/Date:3110067262 27.12.2018	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to remind the firm to expedite the reply.				
The case stands deferred to 30.05.2019.				

99	Case No.: 10/18/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00172/AM19/	RLA File :02/24/040/00077/AM19/	Lic.No/Date:0210208891 02.01.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.04.2019 to furnish reply which is awaited from them. The Committee decided to remind the firm to expedite the reply.				
The case stands deferred to 30.05.2019.				

100	Case No.: 81/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the				

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.

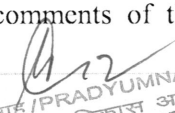
The case stands deferred to 30.05.2019.

101	Case No.: 3/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.				
The case stands deferred to 30.05.2019.				

102	Case No.: 82/21/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to request them to expedite their comments				
The case stands deferred to 30.05.2019.				

103	Case No.: 83/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments.				
The case stands deferred to 30.05.2019.				

104	Case No.: 9/18/85-ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:2/85-ALC3/2019 18.04.2019	Approved
	HQ File :01/85/050/00171/AM19/	RLA File :10/24/040/00064/AM19/	Lic.No/Date:1010060099 10.01.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, CIFT, allowing the inputs as under :				


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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export Item	
Agar Agar Powder Grade Food Microbiological Bacteriological Pharma	90780.000 Kg
Import Item	
Agar Agar Powder Commercial Grade Agar Agar Powder Commercial Grade	99149.916 Kg
RA may take subsequent consequential action accordingly.	

Case No.:4/21/85- ALC3/2018	Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00198/AM19/	RLA File :05/24/040/00583/AM19/	Lic.No/Date:0510409344 15.01.2019	Defer Date: 30.05.2019
105	Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply. The case stands deferred to 30.05.2019.		

Case No.:6/21/85- ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00200/AM19/	RLA File :05/23/040/00460/AM19/	Lic.No/Date:0510409459 24.01.2019	Defer Date: 30.05.2019
106	Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply. The case stands deferred to 30.05.2019.		

Case No.:87/21/85- ALC3/2018	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00281/AM19/	RLA File :03/95/040/01068/AM19/	Lic.No/Date:0310826604 24.01.2019	Defer Date: 30.05.2019
107	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The case stands deferred to 30.05.2019.		

108	Case No.:7/21/85- ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:2/85- ALC3/2019	Status:Deferred
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प्रद्युम्न साहू / PRADYUMNA SAHU
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Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, New Delhi

		18.04.2019	
HQ File :01/85/050/00201/AM19/	RLA File :05/24/040/00612/AM19/	Lic.No/Date:0510409535 30.01.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 30.05.2019.			

	Case No.: 85/21/85- ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00279/AM19/	RLA File :06/24/040/00042/AM19/	Lic.No/Date:0610039109 31.01.2019	Defer Date: 30.05.2019
109	Decision : NC considered the case as per agenda and noted that RA Kanpur was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kanpur to expedite the reply.			
	The case stands deferred to 30.05.2019.			

	Case No.: 84/21/85- ALC3/2018	Party Name:SOUTH KERALA CASHEW EXPORTERS	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/85/050/00278/AM19/	RLA File :53/24/040/00011/AM19/	Lic.No/Date:5310019910 31.01.2019	Defer Date: 30.05.2019
110	Decision : NC considered the case as per agenda and noted that RA Trivandrum was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Trivandrum to expedite the reply.			
	The case stands deferred to 30.05.2019.			

	Case No.:86/21/85-ALC3/2018	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Transferred to NC-5
	HQ File :01/85/050/00280/AM19/	RLA File :03/94/040/00878/AM19/	Lic.No/Date:0310826772 01.02.2019	
111	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

	Case No.:91/21/85-ALC3/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
112	HQ File	RLA File	Lic.No/Date:0510409618	Defer

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 Udyog Bhawan, New Delhi

:01/85/050/00285/AM19/	:05/24/040/00601/AM19/	08.02.2019	Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 30.05.2019.			

Case No.: 93/21/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2019 18.04.2019	Approved
HQ File :01/85/050/00287/AM19/	RLA File :06/24/040/00074/AM19/	Lic.No/Date:0610039123 19.02.2019	
Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;			
“ As per the data collected from the plant, 4000kg +/-10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”			
Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;			
Export Item			
Chondroitin Sulphate		10000 Kg	
Import Item			
Enzyme (For Industrial use)		2500 Kg	
RA may take subsequent consequential action accordingly			

Case No.: 96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments.			
The case stands deferred to 30.05.2019.			

Case No.: 99/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:2/85-ALC3/2019 18.04.2019	Status:Deferred
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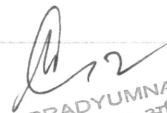
प्रद्युम्न साहू/PRADYUMNA SAHU
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HQ File :01/85/050/00293/AM19/	RLA File :10/24/040/00100/AM19/	Lic.No/Date:1010060134 22.02.2019	Defer Date: 30.05.2019
Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 97/21/85- ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date: 30.05.2019
116 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 98/21/85- ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date:0710114574 22.02.2019	Defer Date: 30.05.2019
117 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 30.05.2019.			

Case No.: 100/21/85- ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:2/85- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	Defer Date: 30.05.2019
118 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has been received and is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The case stands deferred to 30.05.2019.			


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MANUAL CASES

10	<u>Case No. M-10</u>	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
	HQ File : 01/85/171/00046/AM19/ DES.VI	RLA File : 04/24/040/00135/A M19	Lic.No/Ecom NO. Date: 04/92/018/19700/0569/ 0954 dated 01.09.2018	Defer Date: 30.05.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. HolistaTranzworld Pvt. Ltd. for export of "Virgin Coconut Oil" against Import of "Dried Coconuts".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Coconut Development Board, Kochi and their comments is still awaited. The Committee decided to remind the Technical Authority to expedite their comments. The case stands deferred to 30.05.2019.			

11	<u>Case No. M-11</u>	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date:21/85- ALC3/2018 07.03.2019	Status:Deferred
	HQ File : 01/85/171/00048/AM19/ DES.VI	RLA File : 04/21/040/00136/AM 19	Lic.No/Ecom NO. Date: 04/92/018/19700/056 9/1282 dated 01.09.2018	Defer Date: 30.05.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. HolistaTranzworld Pvt. Ltd. for export of “Coconut Milk” against Import of “Dried Coconuts”.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Coconut Development Board, Kochi and their comments is still awaited. The Committee decided to remind the Technical Authority to expedite their comments. The case stands deferred to 30.05.2019.			

12	<u>Case No. M-12</u>	Party Name: M/s Bawa Fishmeal & Oil Co.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
	HQ File : 01/85/50/021/AM19/DES .VI	RLA File : 07/24/040/00046/AM 18	Lic.No/Ecom NO. Date: 0710111670 dated 26.05.2017	Defer Date: 30.05.2019


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Subject: Application of M/s Bawa Fishmeal & Oil Co. for correction of decision taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017.

Decision : NC considered the case as per agenda and decided to seek the following information from the firm;

“The firm may produce complete documents to differentiate between edible and non-edible oils in the import item”

The case stands deferred to 30.05.2019.

13	Case No. M-13	Party Name: M/s Essen Foodies India Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Approved
	HQ File : 01/85/050/075/AM17/DE S-VI	RLA File :53/24/040/0004/AM 17/	Lic.No/Ecom NO. Date: 5310019175 dated 04.08.216	
	Request for modification of adhoc norms in AA No. 5310019175 dated 04.08.216.			
	Decision : NC considered the case as per agenda and based on the information furnished by the representative of the firm in PH and also subsequent documents relating to the use of ingredients in the export product, the Committee decided to reduce the quantity of export product i.e., Gelatin Parfait Nutrimix from 72640 Kg to 65080 Kg. RA may take suitable consequential action accordingly.			

14	Case No. M-14	Party Name:M/s Bajaj Herbals Pvt. Ltd	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
	HQ File : 01/85/171/00082/AM19/ DES-VI	RLA File :08/24/040/00007/A M13	Lic.No/Ecom NO. Date: 0810110560 dated 10.04.2012	Defer Date: 30.05.2019
	Subject: Fixation of adhoc-norms in respect of AA No. 0810110560 dated 10.04.2012 of M/s Bajaj Herbals Pvt. Ltd			
	Decision : NC considered the case as per agenda and noted that hard copy of the application of the firm has not yet been received from RA, Ahmedabad. Besides, the status of the case is also not known. The Committee therefore, decided to request RA, Ahmedabad to furnish the status of the case and if not ratified, a hard copy of the application may be furnished so that further necessary action on fixation of norms can be considered by the Committee. The firm was requested vide DL dated 16.04.2019 to furnish information on “The certificate of Analysis/Testing Reports of various exports made against present license” which is awaited. The Committee also decided to remind			

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Udyog Bhawan, New Delhi

	the firm to expedite the reply.	
	The case stands deferred to 30.05.2019.	

	Case No. M-15	Party Name:M/s. TE Connectivity India Pvt. Ltd.	Meet No/Date:21/85-ALC3/2018 07.03.2019	Status:Deferred
15	HQ File : 01/85/050/00101/AM17/ DES-VI	RLA File :07/24/040/00376/A M16	Lic.No/Ecom NO. Date: 0710109402 dated 16.02.2016	Defer Date: 30.05.2019
	Subject: Revision of ad-hoc input output norms in respect of the advance authorization No. 0710109402 dated 16.02.2016 issued under Para 4.7 of HBP, 2015-20 obtained by M/s. TE Connectivity India Pvt. Ltd.			
	Decision : NC considered the case as per agenda and decided to call the firm for PH as proposed by the Technical Authority, i.e, DIPP. The case stands deferred to 30.05.2019.			

	Case No. M-16	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 2/85-ALC3/2019 18.04.2019	Status:Deferred
16	HQ File : 01/85/171/00084/AM20/ DES.VI	RLA File : 03/95/040/00049/A M20	Lic.No/Ecom NO. Date: 11/05/004/45700/ 0605/6456 dated 15.04.2019	Defer Date: 30.05.2019
	Subject: Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20 submitted by M/s. Manorama Industries Limited for export of "Illipe Crude Oil" against Import of "Illipe Kernel".			
	Decision : NC considered the case as per agenda and noted that the firm M/s Manorama Industries Limited has submitted application for fixation of norms for export of "Illipe Crude Oil" against Import of "Illipe Kernel". The Committee also noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to remind to expedite their comments. The case stands deferred to 30.05.2019.			

Date:14.05.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
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